

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-517**

IB-54/ND/2022

IA/5989/2023, IA/4953/2022

**IN THE MATTER OF:**

Yes Bank Ltd.

**....Applicant**

**Vs.**

Mahendra Kumar Jajoo

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 09.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anand Shankar Jha, Mr. Sachin Mintri,  
Mr. Abhilekh Tiwari, Ms. Meenakshi Devgan, Advs. in  
IA/5989/2023

For the Respondent :

For the RP : Mr. Dhananjaya Sud, Mr. Akhand Pratap Singh, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/5989/2023, IA/4953/2022:-**

Vide order dated 15.02.2024, notices were directed to be issued to the Personal Guarantor as well as to the original lender for filing their proof of service. No proof of service has been filed so far. List the matter on **21.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**